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**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.10
I.A.Nos.181, 272, 378/2021,
47, 48, 209, 446/2022 in
C.P.(IB)No.66/BB/2017**

IN THE MATTER OF:

Axis Bank Limited ... Petitioner
Vs.
M/s. Lotus Shopping Centres Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.11.2022

CORAM:

**SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A.No.209/2022 : Shri A. Murali

ORDER

I. I.A.No.181/2021:

1. This Application has been filed by the Liquidator for seeking permission to withdraw the O.S.No.5553/2017 pending before the City Civil Judge etc.
2. Heard Shri Aakash Sherwal, learned Counsel appearing for the Liquidator.
3. Pleadings are complete. List the case on **17.01.2023**.

II. I.A.No.272/2021:

1. This Application has been filed by Kakosi Limited (Applicant), for seeking to dismiss the Application for withdrawal of the Suit O.S.No.5553/2017 filed by the Liquidator etc.
2. Heard Shri Aakash Sherwal, learned Counsel appearing for the Liquidator. None appeared for the Applicant.
3. Pleadings are complete. List the case on **17.01.2023**.

— Sd —

III. I.A.No.378/2021:

1. This Application has been filed by M/s. Lingamaneni Landmarks Developers Private Limited (Applicant) against the Liquidator, by seeking dismiss the I.A.No.181/2021 filed by Liquidator seeking to withdrawal of the suit bearing O.S.No.5553/2017 etc.
2. Heard Shri A. Murali, learned Counsel for the Applicant and Shri Aakash Sherwal, learned Counsel appearing for the Liquidator.
3. Pleadings are complete. List the case on **17.01.2023**.

IV. I.A.No.47/2022:

1. This Application has been filed by the Operational Creditor for seeking to condone the delay of 758 days and to consider the claim of the Applicant in liquidation process.
2. Heard Shri Aakash Sherwal, learned Counsel appearing for the Liquidator. None appeared for the Applicant
3. List the case on **17.01.2023**.

V. I.A.No.48/2022:

1. This Application has been filed by the Operational Creditor for seeking to condone the delay of 85 days and to consider the claim of the Applicant in liquidation process.
2. Heard Shri Aakash Sherwal, learned Counsel appearing for the Liquidator. None appeared for the Applicant.
3. List the case on **17.01.2023**.

VI. I.A.No.209/2022:

1. This Application has been filed by the Petitioner for direction to the Liquidator.
2. Heard Shri A. Murali, learned Counsel appearing for the Applicant and Shri Aakash Sherwal, learned Counsel appearing for the Liquidator.
3. List the case on **17.01.2023**.

VII. I.A.No.446/2022:

1. This Application has been filed by Mr. Sanjay Kumar Mishra, Liquidator of the Corporate Debtor (Applicant), U/s.35 of the IBC, 2016 R/w. Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016, for seeking to take on record the 14th Progress Report.

— Sd —

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2. Heard Shri Aakash Sherwal, learned Counsel appearing for the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A.No.446/2022 is hereby allowed by taking on record the 14th Progress Report.
4. **Accordingly, I.A.No.446/2022 is disposed of.**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

Shruthi